

RATIFIED

Minutes of M.No.14/10 held on 07.07.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 14/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 07.07.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:109/48/80-ALC2/2007	Party Name:TUFF ENGINEERING PVT.LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00755/AM08/	RLA File :05/24/040/00147/AM08/	Lic.No/Date:0510204041 24.05.2007	Defer Date: 01.09.2009
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 01.09.2009.			

2	Case No.:117/48/80-ALC2/2007	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00763/AM08/	RLA File :07/24/040/00141/AM08/	Lic.No/Date:0710051839 31.05.2007	Defer Date: 01.09.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009. 1. Specific description of export products at S.No.1, 2 & 3 viz. details of spare parts with their technical drawings with dimensions of each export products. 2. Revised list of import items with quantities thereof actually imported.			

3	Case No.:135/48/80-ALC2/2007	Party Name:PSL LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00781/AM08/	RLA File :03/95/040/00218/AM08/	Lic.No/Date:0310431750 05.06.2007	Defer Date: 01.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration			

and to relist the case on 01.09.2009.

4	Case No.:128/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00774/AM08/	RLA File :09/24/040/00086/AM08/	Lic.No/Date:0910030460 06.06.2007	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

5	Case No.:140/48/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00786/AM08/	RLA File :07/24/040/00174/AM08/	Lic.No/Date:0710052000 14.06.2007	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

6	Case No.:150/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00796/AM08/	RLA File :09/24/040/00104/AM08/	Lic.No/Date:0910030628 21.06.2007	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

7	Case No.:187/48/80-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00833/AM08/	RLA File :09/24/040/00149/AM08/	Lic.No/Date:0910030867 12.07.2007	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

8	Case No.:228/48/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00874/AM08/	RLA File :05/24/040/00330/AM08/	Lic.No/Date:0510206794 26.07.2007	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

representation will be entertained. The case may be re-listed on 01.09.2009.

9	Case No.:69/36/80-ALC2/2008	Party Name:SCORPIO ENGINEERING PVT.LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01447/AM09/	RLA File :07/24/040/00357/AM08/	Lic.No/Date:0710053033 24.08.2007	Defer Date: 01.09.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 16.7.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 01.09.2009.			

10	Case No.:274/48/80-ALC2/2007	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00920/AM08/	RLA File :31/24/040/00190/AM08/	Lic.No/Date:3110030681 06.09.2007	Defer Date: 01.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 01.09.2009.			

11	Case No.:296/48/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00942/AM08/	RLA File :03/95/040/00586/AM08/	Lic.No/Date:0310443655 19.09.2007	Defer Date: 01.09.2009
	Decision : The Committee observed that the firm has furnished incomplete reply vide their reply dt. 28.04.2009 in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009. 1. Why the weight of all the four export products has reduced drastically. 2. Information in respect of Sl.No.5 of the Standard Deficiency Format. 3. Why the Blank size is much higher than the export product.			

12	Case No.:14/6/80-ALC2/2008	Party Name:AQUATECH INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/00204/AM09/	RLA File :03/94/040/00862/AM08/	Lic.No/Date:0310451018 21.11.2007	
	Decision : The representative of the DIPP present in the meeting returned the DGFT file and recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import items may be allowed on net-to-net basis. The Regional Authority may take necessary action accordingly.			

13	Case No.:386/48/80-ALC2/2007	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01032/AM08/	RLA File :03/94/040/00922/AM08/	Lic.No/Date:0310453541 11.12.2007	Defer Date: 01.09.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

14	Case No.:91/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case rejected
	HQ File :01/80/050/01469/AM09/	RLA File :11/24/040/00042/AM08/	Lic.No/Date:1110016562 17.12.2007	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

15	Case No.:1/42/80-ALC2/2007	Party Name:IDMC LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/00628/AM08/	RLA File :34/24/040/00193/AM08/	Lic.No/Date:3410020407 20.12.2007	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

16	Case No.:399/48/80-ALC2/2007	Party Name:RESHAM ROOSEN INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case rejected
	HQ File :01/80/050/01045/AM08/	RLA File :06/24/040/00033/AM08/	Lic.No/Date:0610012742 10.01.2008	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish the required details with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:22/2/80-ALC2/2008	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01230/AM08/	RLA File :52/24/040/00028/AM08/	Lic.No/Date:5210022851 24.01.2008	

17	24.01.2008		
	Decision :The representative of the DIPP present in the meeting returned the DGFT file and recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-		
	1. Quantity of import item at S.No.1 may be allowed as 510 mtrs. inclusive of 7.4% wastage. 2. Quantities of import items at S. Nos. 2 & 3 may be allowed as 25,000 Nos. each on net to net basis.		
	The Regional Authority may take necessary action accordingly.		

18	Case No.:21/12/80-ALC2/2008	Party Name:QUADRANT EPP SURLON INDIA LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00387/AM09/	RLA File :05/24/040/00886/AM08/	Lic.No/Date:0510216788 21.02.2008	Defer Date: 01.09.2009
	Decision : The Committee observed that the comments called for from D/o C&PC and Shri S.K. Sharma, D.O., DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.09.2009.			

19	Case No.:70/12/80-ALC2/2008	Party Name:AVASARALA TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/00436/AM09/	RLA File :07/24/040/00836/AM08/	Lic.No/Date:0710056498 20.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(21)/07-TSW(B)/248 dated 01/06/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

20	Case No.:25/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00391/AM09/	RLA File :04/24/040/00408/AM08/	Lic.No/Date:0410094947 01.04.2008	Defer Date: 01.09.2009
	Decision : The representative of DHI present in the meeting informed the Committee that the firm vide its letter dt. 28/02/2009 furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009. 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Furnish complete information with reference to the other queries raised earlier.			

	Case No.:5/17/81-ALC2/2008	Party Name:VISIOCORP MOTHERSON LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
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21	HQ File :01/81/050/00252/AM09/	RLA File :05/24/040/00238/AM09/	Lic.No/Date:0510223636 09.07.2008	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

22	Case No.:12/20/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00768/AM09/	RLA File :03/94/040/00307/AM09/	Lic.No/Date:0310479715 22.07.2008	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

23	Case No.:28/20/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00784/AM09/	RLA File :03/95/040/00325/AM09/	Lic.No/Date:0310479853 23.07.2008	Defer Date: 01.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 01.09.2009.			

24	Case No.:47/20/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00803/AM09/	RLA File :32/24/040/00020/AM09/	Lic.No/Date:3210038429 31.07.2008	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009:- Quantity of each export product as given in Annexure I of firm's letter dated 9.5.2009 in nos.			

	Case No.:53/20/80-ALC2/2008	Party Name:PUSHP FORGINGS PVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/00809/AM09/	RLA File :13/24/040/00005/AM09/	Lic.No/Date:1310026645 01.08.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1 Description of export products along with their quantities and net export weights may be specified as under			

25	1. Description of export products along with their quantities and net export weights may be specified as under.		
	Export item name	Quantity	Net export weight
	Bearing Races		
	8040 OR	400 Nos.	84 Kgs.
	8747.1	7180 Nos.	1723 Kgs.
	22208	94500 Nos.	16065 Kgs.
	Total:	102080 Nos.	17872 Kgs.
	Bearing Races		
	8042	21500 Nos.	4988 Kgs.
	8041	12600 Nos.	2520 Kgs.
	22211	20000 Nos.	5700 Kgs.
	222308	20000 Nos.	7800 Kgs.
	Total:	74100 Nos.	21008 Kgs.
	2. Quantity of import item at S.No.1 may be allowed as 42289 Kgs. inclusive of 137% wastage after 20% recovery.		
	3. Quantity of import item at S.No.2 may be allowed as 43042 Kgs. inclusive of 105% wastage after 20% recovery.		
	The Regional Authority may take necessary action accordingly.		

26	Case No.:19/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01100/AM09/	RLA File :03/95/040/00548/AM09/	Lic.No/Date:0310487259 22.09.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(116)/09-TSW(B) dated 26.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DHI letter referred to above may be forwarded to RA.			
	The Regional Authority may take necessary action accordingly.			

27	Case No.:20/28/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01101/AM09/	RLA File :03/95/040/00547/AM09/	Lic.No/Date:0310487273 22.09.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(116)/09-TSW(B) dated 26.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DHI letter referred to above may be forwarded to RA.			
	The Regional Authority may take necessary action accordingly.			

28	Case No.:29/28/80-ALC2/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01110/AM09/	RLA File :02/24/040/00162/AM09/	Lic.No/Date:0210117855 23.09.2008	Defer Date: 01.09.2009
	Decision : The representative of the M/o Steel informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 01.09.2009.			

29	Case No.:34/28/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01115/AM09/	RLA File :03/94/040/00549/AM09/	Lic.No/Date:0310487648 24.09.2008	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

30	Case No.:49/28/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01130/AM09/	RLA File :06/81/040/00005/AM09/	Lic.No/Date:0610014328 30.09.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No. 30(333)/2008-ME dated 21.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. However, RA is to verify license number which as per application should be 0610014330. Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

31	Case No.:1/36/80-ALC2/2008	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01280/AM09/	RLA File :31/24/040/00211/AM09/	Lic.No/Date:3110036055 12.11.2008	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

	Case No.:4/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case rejected
	HQ File :01/80/050/01283/AM09/	RLA File :04/24/040/00196/AM09/	Lic.No/Date:0410099962	

32	HQ File :01/80/050/01203/AM09/	RLA File :04/24/040/00170/AM09/	Meet No/Date:14/80-ALC2/2009 07.07.2009	12.11.2008
Decision : The Committee noted that DHI vide their U.O. No. 3(34)/07-TSW(B) dt. 07.07.2009 informed that firm did not furnish information relating to SI.No. 9 & 11 of SDF, queries at SI.No. 3 & 6 and reply to query No.2 is unsatisfactory. The Committee decided to reject the case on the ground that the firm has failed to furnish complete information with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

33	Case No.:5/36/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case rejected
	HQ File :01/80/050/01284/AM09/	RLA File :04/24/040/00197/AM09/	Lic.No/Date:0410099963 12.11.2008	
Decision : The Committee noted that DHI vide their U.O. No. 3(34)/07-TSW(B) dt. 07.07.2009 informed that firm did not furnish information relating to SI.No. 9 & 11 of SDF, queries at SI.No. 3 & 6 and reply to query No.2 is unsatisfactory. The Committee decided to reject the case on the ground that the firm has failed to furnish complete information with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

34	Case No.:13/36/80-ALC2/2008	Party Name:VA TECH WABAG LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case rejected
	HQ File :01/80/050/01292/AM09/	RLA File :04/24/040/00202/AM09/	Lic.No/Date:0410100039 17.11.2008	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

35	Case No.:16/36/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01295/AM09/	RLA File :03/95/040/00588/AM09/	Lic.No/Date:0310494383 17.11.2008	
Decision : The DHI furnished written comments in this case vide their U.O. No. 3(116)/09-TSW(B) dated 26.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.				

	Case No.:19/36/80-ALC2/2008	Party Name:INJECTOR EAST BY LTD	Meet No/Date:14/80-ALC2/2009	Status:Case approved
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36	Case No.:18/30/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01297/AM09/	RLA File :06/24/040/00045/AM09/	Lic.No/Date:0610014609 18.11.2008	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 4777.5 kg. may also be indicated in the export product. 2. Quantity of import item may be allowed as applied for by the firm inclusive of 5% wastage. The Regional Authority may take necessary action accordingly.			

37	Case No.:19/36/80-ALC2/2008	Party Name:INDUS PROJECTS LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01298/AM09/	RLA File :03/94/040/00730/AM09/	Lic.No/Date:0310494564 18.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product may be specified as 74 MT. 2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1, & 3. 3. Quantity of import item at Sl.No.1 may be allowed as 1.02 Kgs./Kg content in the export product as claimed by the firm. 4. Quantities of import items at S.Nos. 2, 3 & 4 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

38	Case No.:20/36/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01299/AM09/	RLA File :03/94/040/00794/AM09/	Lic.No/Date:0310494578 18.11.2008	Defer Date: 01.09.2009
	Decision : The committee noted that firm’s application has been received from the RA. The Committee, accordingly, handed over a copy of firm’s application to DHI for examination and submission of comments. The case may be re-listed on 01.09.2009.			

	Case No.:24/36/80-ALC2/2008	Party Name:ESSILOR MANUFACTURING INDIA PVT LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01303/AM09/	RLA File :07/24/040/00448/AM09/	Lic.No/Date:0710061153 19.11.2008	

Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(335)/2008-ME dated 28.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. [Item no. 4 to be allowed as per packing policy.](#)

Copy of DC(MSME) letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

Case No.:28/36/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
HQ File :01/80/050/01307/AM09/	RLA File :03/94/040/00783/AM09/	Lic.No/Date:0310494811 19.11.2008	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1.Net weight of export products may be specified as under

Export Product Sl. No.	Net Export Wt. (MT)	Export Product Sl. No.	Net Export Wt. (MT)	Export Product Sl. No.	Net Export Wt. (MT)
1	471.7	20	51.7	39	26.7
2	168.7	21	21.86	40	28.6
3	294.4	22	14.99	41	6.33
4	356.9	23	5.72	42	4.55
5	201.2	24	4.33	43	5.18
6	225.4	25	6.64	44	5.43
7	152.5	26	20.9	45	4.6
8	163.2	27	2.93	46	0.19
9	1.54	28	3.43	47	0.19
10	1.92	29	20.2	48	0.61
11	1.69	30	3.54	49	45.3
12	2.36	31	32.8	50	63.05
13	1.64	32	12	51	59.1
14	6.86	33	6.66	52	68.9
15	2.24	34	28.2	53	17.28
16	2.16	35	2.56	54	17.28
17	8.85	36	3.04	55	17.28
18	63.2	37	21.4	56	19.16
19	35.5	38	5.58	57	18.93

- Word “relevant” may be prefixed with the description of import items at S.No. 1 to 4, 10, 13, 14 & 20.
- Quantity of import item at Sl No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product.
- Quantity of import item at Sl No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product
- Quantities of import items at S.No. 3 & 4 may be allowed 1.05 Kgs./Kg. content in the export product
- Quantities of the import items from Sl .Nos. 5 to 8, 10 to 12 & 14 to 21 may be allowed on net to net basis.
- Quantity of import item at Sl No. 9 may be allowed as 34581 Kgs. inclusive of 4% wastage.

8. Quantity of import item at SI No. 13 may be allowed as 79193 Kgs. on net to net basis.
9. Import of components may allowed with accountability clause

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

41	Case No.:29/36/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01308/AM09/	RLA File :05/24/040/00535/AM09/	Lic.No/Date:0510231137 19.11.2008	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

42	Case No.:40/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01319/AM09/	RLA File :61/24/040/00053/AM09/	Lic.No/Date:6110000244 19.11.2008	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

43	Case No.:39/36/80-ALC2/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01318/AM09/	RLA File :04/24/040/00206/AM09/	Lic.No/Date:0410100176 20.11.2008	Defer Date: 01.09.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

44	Case No.:42/36/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01321/AM09/	RLA File :05/24/040/00537/AM09/	Lic.No/Date:0510231279 21.11.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(269)2008-ME dated 20.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			

1.	Quantity of import item may be allowed as 6,527 kg. @ 1.01 kg./kg. content in the export product.
	The Regional Authority may take necessary action accordingly.

45	Case No.:43/36/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01322/AM09/	RLA File :05/24/040/00528/AM09/	Lic.No/Date:0510231280 21.11.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(19)2009-ME dated 20.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

46	Case No.:45/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case closed
	HQ File :01/80/050/01324/AM09/	RLA File :03/95/040/00714/AM09/	Lic.No/Date:0310495197 21.11.2008	
	Decision : The Committee noted that RA vide their letter No. 03/95/040/00714/AM09 dt. 08/06/2009 informed that the subject advance authorization has been issued in repeat basis hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

47	Case No.:46/36/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01325/AM09/	RLA File :03/95/040/00715/AM09/	Lic.No/Date:0310495199 21.11.2008	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

48	Case No.:54/36/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01333/AM09/	RLA File :04/24/040/00001/AM09/	Lic.No/Date:0410100307 25.11.2008	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

	Case No.:104/36/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,		Status:Case approved
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49			Meet No/Date:14/80-ALC2/2009 07.07.2009	
	HQ File :01/80/050/01487/AM09/	RLA File :02/24/040/00271/AM08/	Lic.No/Date:0210120222 26.11.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.Nos. 1 to 9, 17 & 19 may be allowed as per SION C- 1708. 2. Import items from S.Nos. 10 to 16 may be allowed on net to net basis with accountability clause. 3. Description of import item at Sl.No. 18 may be corrected to "Sawn Pine Wood" 4. Quantity of import item at Sl. No 18 may be allowed as 1.05 Cubic.mtrs./Cubic.mtr. content in the export product after taking clue from SION C-1708 The Regional Authority may take necessary action accordingly.			

50	Case No.:1/33/85-ALC3/2008	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/85/050/00218/AM09/	RLA File :07/24/040/00524/AM09/	Lic.No/Date:0710061697 15.12.2008	Defer Date: 01.09.2009
	Decision : The committee observed that minutes of last meeting in respect of this item were not recorded properly. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, therefore, decided to issue final reminder to RA & firm to forward the application by 25.08.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 01.09.2009.			

51	Case No.:9/33/85-ALC3/2008	Party Name:ENERGY DEVELOPMENT CO. LTD,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/85/050/00226/AM09/	RLA File :07/24/040/00496/AM09/	Lic.No/Date:0710061934 23.12.2008	Defer Date: 01.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 25.08.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 01.09.2009.			

52	Case No.:1/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01661/AM09/	RLA File :09/24/040/00377/AM09/	Lic.No/Date:0910036659 09.01.2009	Defer Date: 01.09.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 01.09.2009.			

	Case No :4/44/80-ALC2/2008	Partv Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2009	Status:Case deferred
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53	Case No.:01/80/050/1664/AM09/	Party Name:DHANU & SUDHAKAR LIMITED	Meet No/Date:01/80/ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01664/AM09/	RLA File :03/95/040/00828/AM09/	Lic.No/Date:0310501993 09.01.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Legible copy of general Engg. drawing of export product. 3. The specification of material of cladding. 4. Specific use of item no 8 to 11 of item of import.			

54	Case No.:13/44/80-ALC2/2008	Party Name:HYDRAULIC MANIFOLDS INDIA PVT.LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01673/AM09/	RLA File :31/24/040/00268/AM09/	Lic.No/Date:3110036948 12.01.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

55	Case No.:15/44/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01675/AM09/	RLA File :09/24/040/00369/AM09/	Lic.No/Date:0910036679 12.01.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009:- 1. Specific quantity of each export product and their weight separately with list of import items specific to each export product. 2. Input weight of each casting/forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product. 4. Details of item No. 150(GT Components) 5. Weight of steel tubes proposed for import. 6. Information in respect of Sl.No.5,9 & 13 of the Standard Deficiency Format export product wise.			

56	Case No.:5/44/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01665/AM09/	RLA File :07/24/040/00562/AM09/	Lic.No/Date:0710062364 12.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products at S.No.1 & 2 may be specified as 29.03 Kgs. each. 2. Quantity of import item may be allowed as 180 Kgs. inclusive of 210% wastage after taking 2/3rd recovery.			

The Regional Authority may take necessary action accordingly.

57	Case No.:6/44/80-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01666/AM09/	RLA File :07/21/040/01059/AM09/	Lic.No/Date:0710062365 12.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products from S.No.1 to 14 may be specified as 55 Kgs., 17.2 Kgs., 27.8 Kgs., 22.8 Kgs., 18 Kgs., 32.2 Kgs., 0.15 Kgs., 18.4 Kgs., 6.5 Kgs., 20.9 Kgs., 11.4 Kgs., 5.2 Kgs., 5.2 Kgs. & 123 Kgs. respectively. 2. Quantity of import item at S.No.1 may be allowed as 311 Kgs. inclusive of 465% wastage after taking 2/3rd recovery. 3. Quantity of import item at S.No.2 may be allowed as 114 Kgs. inclusive of 563% wastage after taking 2/3rd recovery. 4. Quantity of import item at S.No.3 may be allowed as 114.3 Kgs. inclusive of 311% wastage after taking 2/3rd recovery. 5. Quantity of import item at S.No.4 may be allowed as 115.3 Kgs. inclusive of 406% wastage after taking 2/3rd recovery. 6. Quantity of import item at S.No.5 may be allowed as 88.4 Kgs. inclusive of 391% wastage after taking 2/3rd recovery. 7. Quantity of import item at S.No.6 may be allowed as 198.2 Kgs. inclusive of 515% wastage after taking 2/3rd recovery. 8. Quantity of import item at S.No.7 may be allowed as 0.67 Kgs. inclusive of 349% wastage after taking 2/3rd recovery. 9. Quantity of import item at S.No.8 may be allowed as 90.4 Kgs. inclusive of 391% wastage after taking 2/3rd recovery. 10. Quantity of import item at S.No.9 may be allowed as 7.41 Kgs. inclusive of 14% wastage after taking 2/3rd recovery. 11. Quantity of import item at S.No.10 may be allowed as 93.9 Kgs. inclusive of 339% wastage after taking 2/3rd recovery. 12. Quantity of import item at S.No.11 may be allowed as 87.6 Kgs. inclusive of 668% wastage after taking 2/3rd recovery. 13. Quantity of import item at S.No.12 may be allowed as 6.5 Kgs. inclusive of 25% wastage after taking 2/3rd recovery. 14. Quantity of import item at S.No.13 may be allowed as 6.5 Kgs. inclusive of 25% wastage after taking 2/3rd recovery. 15. Quantity of import item at S.No.14 may be allowed as 522 Kgs. inclusive of 324% wastage after taking 2/3rd recovery. The Regional Authority may take necessary action accordingly.			

58	Case No.:8/44/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case closed
	HQ File :01/80/050/01668/AM09/	RLA File :61/24/040/00066/AM09/	Lic.No/Date:6110000273 12.01.2009	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00066/AM09 dt. 23.06.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

59	Case No.:9/44/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case closed
	HQ File :01/80/050/01669/AM09/	RLA File :61/24/040/00068/AM09/	Lic.No/Date:6110000274 12.01.2009	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00068/AM09 dt. 23.06.2009 informed that the subject advance authorization has been issued as			

Decision : The Committee noted that RLA vide their letter No. 01/24/040/00000/AM09 dt. 23.09.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.

60	Case No.:17/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01677/AM09/	RLA File :03/95/040/00850/AM09/	Lic.No/Date:0310502384 13.01.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009:- Information in respect of Sl.No.11 of the Standard Deficiency Format.			

61	Case No.:18/44/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01678/AM09/	RLA File :03/95/040/00742/AM09/	Lic.No/Date:0310502421 13.01.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that Textile Commissioner has called for some information from the firm. The Committee, therefore, decided to remind both firm and Textile Commissioner for expediting their comments. The case may be re-listed on 01.09.2009.			

62	Case No.:19/44/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/01679/AM09/	RLA File :03/95/040/00816/AM09/	Lic.No/Date:0310502427 13.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weights of 222 MT, 36 MT, 62 MT, 40 MT, 39 MT, 39 MT, 11 MT & 20 MT may be specified with the quantities of export products at S.No. 1 to 8 respectively (cumulative net export weight: 469 MT). 2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1, 2 & 4 to 6. 3. Quantities of import items at Sl.Nos.1 & 2 may be allowed as applied for inclusive of 5 % wastage. 4. Weights of 68.98 MT, 5.7 MT & 0.8 MT may be added with the quantities of import items at S.Nos. 3, 7 & 8 respectively and their quantities may be allowed on net to net basis. 5. Quantity of import item at Sl.No.4 may be allowed as 62400 mtrs. (60 MT) inclusive of 2% wastage. 6. Quantity of import item at Sl.No.5 may be allowed as 31300 mtrs. (35.15 MT) inclusive of 2% wastage. 7. Quantity of import item at Sl.No.6 may be allowed as 37170 mtrs. (36.91 MT) inclusive of 2% wastage. 8. Import item at S.No. 9 may be deleted. 9. Quantity of import item at S.No.10 may be allowed as 3909 Kgs. 10. Quantity of import item at S.No.11 may be allowed as applied for i.e. 6241 Kgs. 11. Quantity of import item at S.No.12 may be allowed as 10150 Kgs. 12. Import of components may be allowed with accountability clause.			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

63	Case No.:24/44/80-ALC2/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01684/AM09/	RLA File :07/24/040/00540/AM09/	Lic.No/Date:0710062404 16.01.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

64	Case No.:31/44/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/01691/AM09/	RLA File :03/95/040/00851/AM09/	Lic.No/Date:0310503132 20.01.2009	Defer Date: 01.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

65	Case No.:18/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00085/AM10/	RLA File :03/95/040/00989/AM09/	Lic.No/Date:0310511441 13.03.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 01.09.2009.			

66	Case No.:17/7/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00084/AM10/	RLA File :03/95/040/01014/AM09/	Lic.No/Date:0310512044 18.03.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 01.09.2009.			

	Case No.:9/14/80-ALC2/2009	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00179/AM10/	RLA File :07/24/040/00664/AM09/	Lic.No/Date:0710063818	Defer Date: 01.09.2009

67	HQ File :01/80/050/00172/AM10/	RLA File :01/24/040/00097/AM09/	Lic.No/Date:0710003818 24.03.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009:- 1. Information in respect of S. No. 6 & 9 of Standard Deficiency Format – export product wise. 2. Detailed calculations as to how the quantities of import items at Sl. Nos. 56 to 62 & 113 has been arrived at supported by documentary evidence /drawings etc.			

68	Case No.:6/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00176/AM10/	RLA File :09/24/040/00473/AM09/	Lic.No/Date:0910037585 31.03.2009	Defer Date: 01.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 06.07.2009 and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

69	Case No.:7/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00177/AM10/	RLA File :04/24/040/00299/AM09/	Lic.No/Date:0410103654 03.04.2009	Defer Date: 01.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 06.07.2009 and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

70	Case No.:8/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00178/AM10/	RLA File :04/24/040/00298/AM09/	Lic.No/Date:0410103650 03.04.2009	Defer Date: 01.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 06.07.2009 and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

71	Case No.:3/14/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00173/AM10/	RLA File :07/24/040/00697/AM09/	Lic.No/Date:0710064050 06.04.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009:- 1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise.			

3. Input raw material blanks weight without cutting allowance – export product wise.
4. Cutting allowance and any other allowance / wastage export product wise.

72	Case No.:4/14/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00174/AM10/	RLA File :03/94/040/01064/AM09/	Lic.No/Date:0310515019 09.04.2009	Defer Date: 01.09.2009
	Decision : The committee noted that application already forwarded to DIT and DOT for comments. However, comments of TA's are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.09.2009.			

73	Case No.:2/14/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00172/AM10/	RLA File :07/24/040/00016/AM10/	Lic.No/Date:0710064254 20.04.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009:- 1. Information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format – export product wise. 2. Input raw material blanks size without cutting allowance – export product wise. 3. Input raw material blanks weight without cutting allowance – export product wise. 4. Cutting allowance and any other allowance / wastage export product wise.			

74	Case No.:5/14/80-ALC2/2009	Party Name:AIA ENGINEERING LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00175/AM10/	RLA File :08/24/040/00009/AM10/	Lic.No/Date:0810079414 21.04.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that application forwarded to DHI on 06.07.2009 for examination and therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

75	Case No.:20/7/80-ALC2/2009	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/00087/AM10/	RLA File :31/24/040/00342/AM09/	Lic.No/Date:3110038213 24.04.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Description of export product may be modified as “Compressed Air System for 4 x 125 MW TPP inclusive of 5 Nos. of Oil Free Screw Compressors”. 2. Import item at S.No. 1 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			

The Regional Authority may take necessary action accordingly.

76	Case No.:6/7/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00073/AM10/	RLA File :05/24/040/00001/AM10/	Lic.No/Date:0510240645 30.04.2009	Defer Date: 01.09.2009
	Decision : The representative of DIPP informed the Committee that they have not received application of the firm. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 01.09.2009.			

77	Case No.:7/7/80-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00074/AM10/	RLA File :07/24/040/00036/AM10/	Lic.No/Date:0710064449 30.04.2009	Defer Date: 01.09.2009
	Decision :The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 01.09.2009.			

78	Case No.:1/7/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00068/AM10/	RLA File :03/95/040/00983/AM09/	Lic.No/Date:0310517989 01.05.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 01.09.2009.			

79	Case No.:2/7/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case approved
	HQ File :01/80/050/00069/AM10/	RLA File :02/24/040/00018/AM10/	Lic.No/Date:0210126153 01.05.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case to approve based on repeat basis as per decision taken in NC. Meeting dt. 26.05.2009 in Advance Authorization No. 0210120599 dt. 03.12.2009. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:- 1. Total net export weight of 43.411 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 3876 Nos. on net to net basis. The duty free weight of import item may be restricted to 44496 Kgs. inclusive of 2.5 % wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.			

80	Case No.:4/7/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00071/AM10/	RLA File :05/24/040/00795/AM09/	Lic.No/Date:0510240794 04.05.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

81	Case No.:5/7/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00072/AM10/	RLA File :05/24/040/00323/AM09/	Lic.No/Date:0510240820 04.05.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

82	Case No.:8/7/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00075/AM10/	RLA File :05/24/040/00057/AM10/	Lic.No/Date:0510240867 05.05.2009	Defer Date: 01.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 01.09.2009.			

83	Case No.:10/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00180/AM10/	RLA File :09/24/040/00004/AM10/	Lic.No/Date:0910037842 06.05.2009	Defer Date:
	Decision : The Committee noted that application forwarded to DHI on 06.07.2009 for examination and therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

84	Case No.:10/7/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case Approved
	HQ File :01/80/050/00077/AM10/	RLA File :07/24/040/00015/AM10/	Lic.No/Date:0710064565 06.05.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import item from S. Nos. 52 to 57 and the same may be allowed on net to net basis. 2. Import items from S.Nos. 1 to 30, 32 to 45, 47, 48, 50, 59 to 66, 68 to 94 & 96 to 100 may be allowed on net to net basis with accountability clause.			

3. No comments are made for the import items at Sl.No. 31,46,49,51,58,67 & 95 as these are drawings and duty exemption benefits can not be given as per para 4.1.3 of Foreign Trade Policy.	
The Regional Authority may take necessary action accordingly.	

85	Case No.:11/7/80-ALC2/2009	Party Name:UNITED CONVEYOR CORPORATION (INDIA)PVT.LTD.	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00078/AM10/	RLA File :02/24/040/00022/AM10/	Lic.No/Date:0210126276 06.05.2009	Defer Date: 01.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 03.06.2009 and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

86	Case No.:13/7/80-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00080/AM10/	RLA File :05/24/040/00070/AM10/	Lic.No/Date:0510241021 08.05.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 01.09.2009.			

87	Case No.:14/7/80-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00081/AM10/	RLA File :05/24/040/00073/AM10/	Lic.No/Date:0510241022 08.05.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 01.09.2009.			

88	Case No.:15/7/80-ALC2/2009	Party Name:VP ENGINEERS	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00082/AM10/	RLA File :04/24/040/00009/AM10/	Lic.No/Date:0410104547 11.05.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

	Case No.:21/7/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HO File :01/80/050/00088/AM10/	RLA File :05/24/040/00732/AM09/	Lic.No/Date:0510241368	Defer Date: 01.09.2009

89			13.05.2009	
Decision : The Committee noted that application forwarded to DHI on 06.07.2009 for examination and therefore, decided to defer the consideration and to re-list the case on 01.09.2009.				

90	Case No.:22/7/80-ALC2/2009	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00089/AM10/	RLA File :05/24/040/00067/AM10/	Lic.No/Date:0510241369 14.05.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that application forwarded to DHI on 06.07.2009 for examination and therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

91	Case No.:12/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00182/AM10/	RLA File :09/24/040/00048/AM10/	Lic.No/Date:0910038038 28.05.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that application forwarded to DHI on 06.07.2009 for examination and therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

92	Case No.:13/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00183/AM10/	RLA File :09/24/040/00051/AM10/	Lic.No/Date:0910038039 28.05.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that application forwarded to DHI on 06.07.2009 for examination and therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

93	Case No.:11/14/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00181/AM10/	RLA File :04/24/040/00042/AM10/	Lic.No/Date:0410105021 01.06.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that application forwarded to DHI on 06.07.2009 for examination and therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

94	Case No.:14/14/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00184/AM10/	RLA File :61/24/040/00012/AM10/	Lic.No/Date:6110000320 19.06.2009	Defer Date: 01.09.2009
	Decision : The Committee noted that application forwarded to DHI on 06.07.2009 for examination and therefore, decided to defer the consideration and to re-list the case on 01.09.2009.			

95	Case No.:1/14/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:14/80-ALC2/2009 07.07.2009	Status:Case deferred
	HQ File :01/80/050/00171/AM10/	RLA File :53/24/040/00003/AM10/	Lic.No/Date:5310008632 25.06.2009	Defer Date: 01.09.2009
	Decision : On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.09.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

S.No.07

Case No.A-363	M/s. MTAR	HQ F.No.01/80/162/01211/AM08/DES-I/	Lic.No. & Date
Meeting No. 14/10	Technologies Pvt. Ltd.,	RLA F.No.09/24/40/174/AM08	0910031669
Date: 07.07.2009	Hyderabad	Ratification of Norms	Dt.28.09.2007

The DHI furnished written comments in this case vide their U.O. No.3(8)/09-TSW(B)/230 dated 15.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

S.No.01

Case No.B-01	M/s. Penner Industries	HQ F.No.01/81/162/00911/AM08/DES-I/	Lic.No. & Date
Meeting No. 14/10	Ltd., Hyderabad		
Date: 07.07.2009		Fixation of Standard input output norms	

The committee noted that neither the firm has taken any advance Authorization under para 4.7 of Hand Book of Procedure nor the representative data received from the EEPC. Hence, it was not possible for NC to fix the SION. The committee accordingly decided to reject the case.

S.No.62

Case No. A/R-15	M/s. Godrej & Boyce	F.No. 01/80/162/960/AM08/DES.I	Lic.No. & Date
Meeting No. 14/10	MFG. Co. Ltd.,	RA F.No.03/94/040/564/AM08	0310441981
Date: 07.07.2009		Ratification of norms	Dt.06.09.2007

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 01.09.2009.

S.No.63

Case No. A/R-14	M/s. BHEL Ltd.,	F.No. 01/80/50/167/AM06/DES.I	Lic.No. & Date
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Meeting No. 14/10		RA F.No.11/24/040/11/AM06	1110010869
Date: 07.07.2009		Ratification of norms	Dt.11.05.2005

The DHI has desired some information vide their U.O. No. 3(80)/08-TSW(B)/284 dt. 03.07.2009 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 01.09.2009.

Case No. A/R-25	M/s. Precihole Machine	F.No. 01/80/50/ 1140/AM08/DES.-I	Lic.No. & Date
Meeting No. 14/10	Tools Pvt. LTd.,	RA F.No.03/95/040/0954/AM08	0310455417
Date: 07.07.2009		Ratification of norms	Dt.27.12.2007

The Committee noted that the subject case was already ratified by NC in its meeting N0. 35/09 dt. 26.11.2008 and again ratified in NC meeting No. 53/09 dt. 31.03.2009. The Committee noted the facts and decided to amend its later decision taken in meeting No. 53/09 dt. 31.03.2009 as under:-

“The Committee observed that the case was already decided in NC meeting No. 35/2008 dt. 26.11.2008 and thus the case is withdrawn.”

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman